[Shri Banka Behary Das]

not been proper, in my opinion, that clarifications should have been sought because the synopsis just gives the recommendations about Arjun Singh Badhuria.

DR. BHAI MAHAVIR: Then, there should not have been the opportunity for verification. Once the opportunities are given, some of the glaring inconsistencies can be pointed out.

THE VICE-CHAIRMAN (SHRI BANKA BEHARY DAS): I agree. Once it has been given, you will exercise your right and you will have to reply. I want to say here that on the basis of synopsis, it is not always proper to ask all questions. Anyway, whatever you have to say, you may say now.

SHRI RAM NIWAS MIRDHA: Well Sir, an improvised platform on a truck was made. Perhaps the injury, which was a fracture, to Mr. Rajnarain resulted because he jumped from that platform.

THE VICE-CHAIRMAN (SHRI BANKA BEHARY DAS): Mr. Minister, is it in the report? Again I will say it will be wrong for you to say so if this is not in the report.

SHRI RAM NIWAS MIRDHA: It is in the report.

THE VICE-CHAIRMAN (SHRI BANKA BEHARY DAS): Then you can go ahead.

SHRI P. C. MITRA: Rajnarain himself is an important figure. Why was that not mentioned here?

SHRI RAM NIWAS MIRDHA: Well, Sir, Shri Rajnarain had received an injury which was perhaps the result of his jumping from the truck. Whatever I say is borne out by the report.

DR. BHAI MAHAVIR: You have to answer me.

THE VICE-CHAIRMAN (SHRI BANKA BEHARY DAS): I think that is enough.

MESSAGES FROM THE LOK SABHA

- I. THE LABOUR PROVIDENT FUND LAWS (AMENDMENT) BILL, 1971
- II. THE STATE OF HIMACHAL PRADESH (AMENDMENT) BILL, 1971

SECRETARY: Sir, I have to report to the House the following messages received from the Lok Sabha, signed by the Secretary of the Lok Sabha:

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"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith the Labour Provident Fund Laws (Amendment) Bill 1971 as passed by Lok Sabha at its sitting held on the 2nd April, 1971."

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"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith the State of Himachal Pradesh (Amendment) Bill, 1971, as passed by Lok Sabha at its sitting held on the 2nd April, 1971."

Sir, I lay the Bills on the Table.

THE VICE-CHAIRMAN (SHRI BANKA BEHARY DAS): The House now stands adjourned till 11 A.M. on Monday, the 5th April, 1971.

The House then adjourned at thirty eight minutes past five of the clock till eleven of the clock on Monday, the 5th April, 1971.